- (b) if so, the details thereof;
- (c) whether it is a fact that the amount sanctioned for these schemes are yet to be given to the State;
 - (d) if so, the details thereof along with the reasons; and
 - (e) if not, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) and (b) Yes, Sir. The Government of India has approved an Additional Central Assistance (ACA) of Rs. 100 crore for Madhya Pradesh for implementing drinking water schemes in the rural areas of State's Bundelkhand region which include 6 districts, namely Chhatarpur, Damoh, Datia, Panna, Sagar and Tikamgarh.

(c) to (e) An amount of Rs. 60 crore has already been released to the Government of Madhya Pradesh out of the approved Additional Central Assistance of Rs. 100 crore for the State. The balance of the ACA will be released after the State Government has utilized 70% of the released amount.

Misuse of personal information given by Aadhaar

†2557. SHRI JAI PRAKASH: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is aware that Unique Identification Authority has received complaints regarding the misuse of personal information being given by people for "Aadhaar"; and
 - (b) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) No, Sir, no complaints have been received by Unique Identification Authority of India (UIDAI) regarding misuse of personal information.

(b) However, to prevent fraud and duplication from seeping into the Unique Identification Authority of India (UIDAI) database, the enrolment of residents is based on verification of their demographic information as per standards and procedures recommended by the Demographic Data Standards and Verification Procedures Committee.

In order to ensure that the confidentiality of the data is maintained, UIDAI will not allow download of the data from its Central Identities Data Repository (CIDR) and will answer the queries only in 'Yes' or 'No'.

A number of processes have been put in place to ensure that the data collected †Original notice of the question was received in Hindi.

by UIDAI is not accessed in unauthorized manner. These include the encryption of data at source, immediately on completion of enrolment, transfer of data to the data centre in encrypted and zipped format which is tamper proof; putting standard security infrastructure such as virtual providers, firewalls and intrusion prevention system in place and limiting physical access to UIDAI infrastructure and data to authorized personnel only. UIDAI has also issued data protection and security guidelines for Registrars, Enrolment Agencies, Logistics Service Providers, UIDAI Employees, Authentication User Agencies, and Data Centre Service Providers.

Revenue from available resources

 $\dagger 2558$. SHRI ASHK ALI TAK: Will the PRIME MINISTER be pleased to state:

- (a) the instructions given by Government to States regarding generating as much revenue as possible from the resources available in the States in each annual plan; and
- (b) the names of the States which have increased their plan outlay from their own resources during the last two years along with the percentage of increase made?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) and (b) Planning Commission in its interaction with States encourages efficiency in resource use as well as increase in the share of Own Resources in Plan financing. State-wise increase in approved Plan and States' Own Resources during last two years, percentage-wise is given in the Statement-I and Statement-II, respectively.

Statement-I

Percentage change in approved plan during last two years

Sl. State Name No.		2009-10 Approved Plan		2010-11 Approved Plan	
		Rs. Crore	Change over 2008-09	Rs. Crore	Change over 2009-10
1	2	3	4	5	6
1.	Andhra Pradesh	33496.75	-23.87	36800.00	9.86
2.	Arunachal Pradesh	2100.00	1.69	2500.00	19.05
3.	Assam	6000.00	19.72	7645.01	27.42

[†]Original notice of the question was received in Hindi.